

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC Mode (Hybrid))*

**ITEM No.15  
I.A No.442/2024 in  
C.P. (IB) No.14/BB/2017**

**IN THE MATTER OF:**

Edelwiss Assets Reconstruction Co. Ltd.,	...	Petitioner
Vs		
Falcon Tyres Limited	...	Respondent

**Order under Section 7 of I & B Code, 2016**

**Order delivered on 25.06.2024**

**CORAM:**

**SHRI K. BISWAL  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator/Respondent:	Shri Shyam Harindra
For the Applicant :	Appeared

**ORDER**

**I.A. No.442/2024**

1. Heard the Learned Counsel for the Applicant.
2. Shri. Shyam Harindra accepts notice on behalf of the Liquidator/Respondent and requested time to file their objections.
3. Two weeks' time is granted to file the reply duly serving the copy on the otherside and one week thereafter to the Applicant to file rejoinder if any. List on **07.08.2024**.

**Sd/-  
(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

**Sd/-  
(K. BISWAL)  
MEMBER (JUDICIAL)**